



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE

Meeting No - NC/3/MEET/Oct/202122/9

Meeting Date - 15/10/2021

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Oct/202122/9 dated 15.10.2021, was actually held on 21.10.2021 and 29.10.2021 under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

The committee went through the minutes of earlier meeting No. NC/3/MEET/Sep/202122/8 dated 24.09.2021 (actually held on 01.10.2021).

MANUAL CASES

Case No.	A-01
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Gopinath Chem-Tech Ltd., Ahmedabad
HQ F. No.	01/82/050/00674/AM17/DES-III
RLA F. No.	08/24/040/00215/AM17
Advance Authorization No. and Date	0810138683 dated 16.09.2016
Subject	Request of M/s Gopinath Chem-Tech Ltd., Ahmedabad for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0810138683 dated 16.09.2016

Decision: The Committee considered the request of the firm and in view of the justification given by the firm for low yield of 48.65% in the last stage of reaction, and therefore considering minimum yield of 60% due to oxidation of raw materials and oxidation polymerisation, the Committee decided to revise adhoc norms as under:

Export product	Qty.	S. No.	Import items	Qty.
ACRYLIC MPDSA.(4 AMINO 2 (CARBOXYETHYL) AMINO BENZENESULFONIC ACID)	1 kg	1	M.P.D. (META PHENYLENE DIAMINE)	1.338 kg
		2	SODA ASH	2.1 kg
		3	CAUSTIC SODA FLAKES OR CAUSTIC SODA LYE (100% REAL BASIS)	3.1 kg
		4	ACRYLIC ACID	1.31 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-02
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Mylan Laboratories Ltd, Hyderabad
HQ F. No.	01/82/050/00953/AM/15/DES-III
RLA F. No.	09/24/040/00060/AM15
Advance Authorization No. and Date	0910060145 Dated. 19.05.2014
Subject	Request of M/s Mylan Laboratories Ltd, Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910060145 dated 19.05.2014

Decision: The Committee considered the request of the firm and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DOLUTEGRAVIR SODIUM	1 kg	1	(R)-3-Aminobutan-1-ol	0.395 kg
		2	Dimethylformamide Dimethyl acetal or 1, 1-dimethoxy-N,N-dimethylmethanamine	2.08 kg
		3	2,4-Difluorobenzylamine	0.47 kg
		4	Acetonitrile	1.77 kg
		5	Aminoacetaldehyde dimethyl acetal	1.67 kg
		6	Dimethyl Oxalate	1.677 kg
		7	Methyl-4-methoxy-3-oxobutanoate (or) 4-Methoxy acetoacetate	1.245 kg
		8	Potassium carbonate	1.60 kg
		9	Methylene dichloride	3.29 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-03
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Mylan Laboratories Ltd, Hyderabad
HQ F. No.	01/82/050/00997/AM13/DES-III
RLA F. No.	09/24/040/00354/AM13
Advance Authorization No. and Date	0910054116 dated. 16.10.2012
Subject	Request of M/s Mylan Laboratories Ltd, Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910054116 dated 16.10.2012

Decision: The Committee considered the request of the firm and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Methyl-2-[3(S)-[3(2-(7-chloroquinoline-2-yl) ethenyl] phenyl]-3-chloro propyl] benzoate Hydrochloride (MKU)	1 kg	1	Methyl-2-[3 (S)-[3 (2-(7-chloroquinolin-2-yl) ethenyl]phenyl]-3-hydroxy propyl] benzoate hydrate (HCP)	1.12 kg
		2	THIONYL CHLORIDE	0.57 kg
		3	ACETONITRILE	0.50 kg
		4	METHYLENE CHLORIDE	4.44 kg
		5	METHANOL	2.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-04
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Mylan Laboratories Ltd, Hyderabad
HQ F. No.	01/82/050/00044/AM12/DES-III
RLA F. No.	09/24/040/00422/AM11
Advance Authorization No. and Date	0910045287 dated. 28.01.2011
Subject	Request of M/s Mylan Laboratories Ltd, Hyderabad for fixation of adhoc norms fixed against Advance Authorization No. 0910045287 dated. 28.01.2011
Decision: Deferred for comments of TE.	

Case No.	A-05
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Mylan Laboratories Ltd, Hyderabad
HQ F. No.	01/82/050/00104/AM16/DES-III
RLA F. No.	09/24/040/00662/AM15
Advance Authorization No. and Date	0910061843 dated 31.03.2015
Subject	Request of M/s Mylan Laboratories Ltd, Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910061843 dated 31.03.2015

Decision: The Committee considered the request of the firm and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
N-(4-fluorobenzyl) 5-hydroxy-1-methyl-2-(2-((5-methyl-1,3,4-oxadiazol-2-yl) carbonyl) amino) propan-2-yl)-6-oxo-1,6-dihydro pyrimidine-4-carboxamide (or) N-(4-fluorobenzyl)-5-hydroxy-1-methyl-2-(1-methyl-1-((5-methyl-1,3,4-oxadiazol-2-yl) carbonyl) amino) ethyl)-6-oxo-1,6-dihydropyrimidine-4-carboxamide (RALTEGRAVIR STAGE - VIII)	1 kg	1	Hydroxyl amine .HCl	1.810 kg
		2	Dimethyl acetylene dicarboxylate(DMADC)	2.619 kg
		3	N-Methyl pyrrolidone(NMPO)	4.189 kg
		4	Dimethyl formamide	0.006 kg
		5	Acetonitrile	3.85 kg
		6	Methylene Dichloride	12.67 kg
		7	Methanol	22.36 kg
		8	o-Xylene	4.75 kg
		9	Acetic Acid	3.017 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-06
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Mylan Laboratories Ltd, Hyderabad
HQ F. No.	01/82/050/00847/AM/13/DES-III
RLA F. No.	09/24/040/288/AM13
Advance Authorization No. and Date	0910053905 dated 26.09.2012
Subject	Request of M/s Mylan Laboratories Ltd, Hyderabad for fixation of adhoc norms fixed against Advance Authorization No. 0910053905 dated 26.09.2012
Decision: The Committee considered the request of the firm and it was decided to call for following information from the firm: (i) Molecular weight of all input and output items. (ii) Percentage yield on molar basis for all the steps.	

Case No.	A-07
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Mylan Laboratories Ltd, Hyderabad
HQ F. No.	01/82/050/00528/AM/16/DES-III
RLA F. No.	09/24/040/00396/AM15
Advance Authorization No. and Date	0910061183 dated 05.11.2014
Subject	Request of M/s Mylan Laboratories Ltd, Hyderabad for fixation of adhoc norms fixed against Advance Authorization No. 0910061183 dated 05.11.2014

Decision: The Committee considered the request of the firm and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ELETRIPTAN HYDROBROMIDE ALPHA FORM	1 kg	1	D-Proline	3.61 kg
		2	5-Bromo indole	4.42 kg
		3	Dimethyl formamide	0.10 kg
		4	Vitrade (70% Solution in Toluene)	8.80 kg
		5	Tetrahydrofuran	9.44 kg
		6	Triethyl amine	1.78 kg
		7	Methane sulfonic acid	0.98 kg
		8	Potassium carbonate	1.29 kg
		9	Hydrobromic acid	1.07 kg
		10	Acetonitrile	9.23 kg
		11	Hexanes	4.67 kg
		12	Toluene	37.20 kg
		13	Dichloromethane	19.14 kg
		14	Methanol	21.24 kg
		15	Acetone	3.85 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-08
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Mylan Laboratories Ltd, Hyderabad
HQ F. No.	01/82/050/00092/AM/15/DES-III
RLA F. No.	09/24/040/00451/AM13
Advance Authorization No. and Date	0910058792 dated 31.12.2013
Subject	Request of M/s Mylan Laboratories Ltd, Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910058792 dated 31.12.2013

Decision: The Committee considered the request of the firm and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
LUMEFANTRINE	1 kg	1	2,7-DICHLORO-9H- FLUORINE	0.760 kg
		2	METHYLENE DICHLORIDE	1.380 kg
		3	METHANOL	2.19 kg
		4	ISO PROPYL ALCOHOL	0.555 kg
		5	SODIUM BORO HYDRIDE	0.060 kg
		6	DI-BUTYLAMINE	0.500 kg
		7	DIMETHYL FORMAMIDE	0.555 kg
		8	P-CHLOROBENZALDEHYDE	0.3476 kg
		9	N-HEPTANE	0.757 kg
		10	ACTIVATED CARBON (CECA ENO PC)	0.011 kg
		11	HEXANE	0.832 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-09			
Meeting No.	NC/3/MEET/Oct/202122/9			
Date	15/10/2021			
Firm's Name	M/s Mylan Laboratories Ltd, Hyderabad			
HQ F. No.	01/82/050/00043/AM/12/DES-III 01/82/050/01506/AM/15/DES-III 01/82/050/01056/AM/15/DES-III			
RLA F. No.	09/24/040/00452/AM11 09/24/040/00085/AM13 09/24/040/00240/AM15			
Advance Authorization No. and Date	0910045290 dated 28.01.2011 0910052887 dated 05.06.2012 0910060930 dated 10.09.2014			
Subject	Request of M/s Mylan Laboratories Ltd., Hyderabad (formerly known as M/s Matrix Laboratories Ltd.) for fixation of adhoc norms against Advance Authorization Nos. 0910045290 dated 28.01.2011, 0910052887 dated 05.06.2012 and 0910060930 dated 10.09.2014			
Decision: The Committee considered the request of the firm and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
ZOFENOPRIL CALCIUM	1 kg	1	Trans-4-hydroxy-L-proline	1.02 kg
		2	Benzyl chloroformate	1.76 kg
		3	Dichloromethane	2.75 kg
		4	Triethyl amine	1.75 kg
		5	Methanol	2.50 kg
		6	S-(-)-3-benzoylthio-2-methylpropionic acid	1.05 kg
		7	Dimethyl Formamide	0.11 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-10			
Meeting No.	NC/3/MEET/Oct/202122/9			
Date	15/10/2021			
Firm's Name	M/s India Glycols Ltd, New Delhi			
HQ F. No.	01/82/050/01039/AM17/DES-III 01/82/050/00038/AM18/DES-III			
RLA F. No.	05/23/040/00412/AM17 05/23/040/00556/AM17			
Advance Authorization No. and Date	0510400608 dated 06.12.2016 0510401982 dated 17.03.2017			
Subject	Request of M/s India Glycols Ltd, New Delhi for enhancement in the quantity of import item No. 2 – Silver Catalyst in respect of adhoc norms fixed against Advance Authorization Nos. 0510400608 dated 06.12.2016 and 0510401982 dated 17.03.2017			
Decision: The Committee considered the request of the firm and taking cue from earlier decision for same export product in Meeting No. 2/AM21 dated 24.07.2020 against advance authorization No. 0510405825 dt. 09.03.2018 , it was decided to revise adhoc norms as under:				

Export product	Qty.	Sl. No.	Import items	Qty.
Mono Ethylene Glycol (MEG)	1 kg	1	Denatured Ethyl Alcohol	1.123 kg
		2	Silver Catalyst (Activity 17% to 18%)	0.000284 kg
		3	Alumina Catalyst	0.000362 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-11
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s S M Herbals Pvt Ltd, CLA, New Delhi
HQ F. No.	01/82/050/00842/AM14/DES-III
RLA F. No.	05/24/040/00239/AM14
Advance Authorization No. and Date	0510367886 dated 08.10.2013
Subject	Request of M/s S M Herbals Pvt. Ltd., CLA, New Delhi for review of norms in respect of adhoc norms fixed against Advance Authorization No. 0510367886 dated 08.10.2013
Decision: The Committee considered the request of firm and after deliberation, it was decided to grant Personal Hearing to firm to explain their case.	

Case No.	A-12
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s S M Herbals Pvt Ltd, CLA, New Delhi
HQ F. No.	01/82/050/00608/AM13/DES-III
RLA F. No.	05/24/040/00147/AM13
Advance Authorization No. and Date	0510330512 dated 25.07.2012
Subject	Request of M/s S M Herbals Pvt. Ltd., CLA, New Delhi for review of norms in respect of adhoc norms fixed against Advance Authorization No. 0510330512 dated 25.07.2012
Decision: The Committee considered the request of firm and after deliberation, it was decided to grant <u>Personal Hearing</u> to firm to explain their case.	

Case No.	A-13
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
RLA's Name	M/s SM Herbals Pvt. Ltd., New Delhi
HQ F. No.	01/82/050/01111/AM20/DES-III
RLA F. No.	05/24/040/00321/AM14
Advance Authorization No. and Date	0510347573 dated 27.12.2013
Subject	Request of M/s SM Herbals Pvt. Ltd., New Delhi for ratification of norms under Para 4.7.6 of HBP Vol. I (2009-2014) against Advance Authorization No. 0510347573 dated 27.12.2013
Decision: The Committee considered the request of firm and after deliberation, it was decided to grant <u>Personal Hearing</u> to firm to explain their case.	

Case No.	A-14			
Meeting No.	NC/3/MEET/Oct/202122/9			
Date	15/10/2021			
Firm's Name	M/s Tina Organics Pvt. Ltd., CLA, New Delhi			
HQ F. No.	01/82/050/00654/AM18/DES-III			
RLA F. No.	05/24/040/00256/AM18			
Advance Authorization No. and Date	0510403979 dated 11.09.2017			
Subject	Request of M/s Tina Organics Pvt. Ltd., CLA, New Delhi for fixation of adhoc norms against Advance Authorization No. 0510403979 dated 11.09.2017			
Decision: The Committee considered the request of the firm and taking cue from SION A-1145 and manufacturing process furnished by the firm, it was decided to ratify norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
TRI XYLENYL PHOSPHATE ADDITIVE FOR LUBRICATING OIL	1 kg	1	MIXED XYLENOL LIQUID	0.939 kg
		2	PHOSPHOROUS YELLOW SOLID (P4)	0.0878 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-15
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Yasho Industries Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00897/AM18/DES-III
RLA F. No.	03/95/040/00664/AM18
Advance Authorization No. and Date	0310817118 dated 16.11.2017
Subject	Request of M/s Yasho Industries Pvt. Ltd., Mumbai for enhancement in the quantity of Import Item No. 2 in respect of adhoc norms fixed by NC-3 against Advance Authorization No. 0310817118 dated 16.11.2017
Decision: The Committee considered the request of the firm and it was decided to call for following information from the firm: (i) Stoichiometric balance of chemical reaction with number of moles used to arrive at the quantity of raw material asked for.	

Case No.	A-16
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Shiva Pharmachem Limited, Vadodara
HQ F. No.	01/82/050/00926/AM15/ /DES-III 01/82/050/00529/AM16/ /DES-III 01/82/050/01116/AM15/DES-III 01/82/050/00105/AM16/DES-III
RLA F. No.	34/24/040/00100/AM15 34/24/040/00131/AM15 34/24/040/00200/AM15 34/24/040/00010/AM16
Advance Authorization No. and Date	3410040395 dated 23.07.2014 3410040489 dated 27.08.2014 3410040669 dated 07.11.2014 3410041157 dated 22.04.2015
Subject	Request of M/s Shiva Pharmachem Limited, Vadodara for enhancement in the quantity of import item in respect of adhoc norms fixed by NC -3 against Advance Authorization Nos. 3410040395 dated 23.07.2014, 3410040489 dated 27.08.2014, 3410040669 dated 07.11.2014 and 3410041157 dated 22.04.2015

Decision: The Committee considered the request of the firm and on the basis of justification given the firm, technical details justified by Chemical Engineer. Norms of 1.868 kg / kg seems to be justified, however in the first two cases norms cannot be exceeded from 1.262 kg / kg as the firm had applied for 1.262 kg in those Advance Authorizations and also the firm had not enhanced the quantity in its Advance Authorization. For other two advance authorizations, norms of 1.868 kg / kg may be allowed. Accordingly, it was decided to revise adhoc norms as under:

For Advance Authorization No. **3410040395 dated 23.07.2014 and 3410040489 dated 27.08.2014**

Export product	Qty.	Sl. No.	Import items	Qty.
3,5-Dimethylbenzoyl Chloride (DMBC) Assay: Min 99%)	1 kg	1	Mesitylene / 1,3,5-Trimethyl Benzene Assay: Min 99%	1.262 kg

For Advance Authorization No. **3410040669** dated **07.11.2014** and **3410041157** dated **22.04.2015**

Export product	Qty.	Sl. No.	Import items	Qty.
3,5-Dimethylbenzoyl Chloride (DMBC) Assay: Min 99%)	1 kg	1	Mesitylene / 1,3,5-Trimethyl Benzene Assay: Min 99%	1.868 kg

Note: The above norms are only for closure purpose of subject Advance Authorization. Hence, no repeat norms will be allowed on the basis of the above decision.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-17
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Techno Drugs & Intermediates (P) Ltd., Mumbai
HQ F. No.	01/83/050/00503/AM17/DES-III
RLA F. No.	03/95/040/00486/AM17
Advance Authorization No. and Date	0310392619 dated 02.08.2006
Subject	Request of M/s Techno Drugs & Intermediates, Mumbai for fixation of adhoc norms against Advance Authorization No. 0310392619 dated 02.08.2006

Decision: The Committee considered the request of the firm and on the basis of information provided by the firm, like Patent Copy for percentage yield obtained and also Batch BMR of the Plant, it was noted that there are 25 operations involved also Export Product name as given by the firm, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4,4 dihydroxy-diphenyl)-pyridyl-2-methane	1000 kg	1	Pyridine-2-Aldehyde	770.00 kg

Note: The above norms are only for closure purpose of subject Advance Authorization. Hence, no repeat norms will be allowed on the basis of the above decision.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-18			
Meeting No.	NC/3/MEET/Oct/202122/9			
Date	15/10/2021			
Firm's Name	STERILE INDIA PRIVATE LIMITED, CLA, New Delhi			
HQ F. No.	01/82/050/00638/AM14 /DES-III			
RLA F. No.	05/24/040/00203/AM14			
Advance Authorization No. and Date	0510364653 dated 05.09.2013			
Subject	Request of M/s Sterile India Private Limited, CLA, New Delhi for fixation of adhoc norms against Advance Authorization No. 0510364653 dated 05.09.2013			
Decision: The Committee considered the request of the firm and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
AMOXYCILLINE STERILE BP (Amoxicillin Sodium Sterile BP)	1 kg	1	AMOXYCILLINE TRIHYDRATE BP	1.10 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-19
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Cipla Ltd., Mumbai
HQ F. No.	F. No. 01/82/050/00972/AM17/DES-III F. No. 01/82/050/00285/AM18/DES-III F. No. 01/82/050/00610/AM18/DES-III F. No. 01/82/050/00127/AM19/DES-III
RLA F. No.	03/94/040/00617/AM17 03/94/040/01181/AM17 03/94/040/00295/AM18 03/94/040/00822/AM18
Advance Authorization No. and Date	0310808312 dated 06.10.2016 0310812323 dated 03.04.2017 0310814908 dated 31.07.2017 0310818765 dated 30.01.2018
Subject	Request of M/s Cipla Ltd, Mumbai for fixation of adhoc norms against Advance Authorization Nos. 0310808312 dated 06.10.2016, 0310812323 dated 03.04.2017, 0310814908 dated 31.07.2017 and 0310818765 dated 30.01.2018
Decision: Deferred for comments of TE.	

Case No.	A-20
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Cipla Ltd., Mumbai
HQ F. No.	01/82/050/00779/AM19/DES-III
RLA F. No.	03/94/040/00038/AM19
Advance Authorization No. and Date	0310820626 dated 25.04.2018
Subject	Request of M/s Cipla Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310820626 dated 25.04.2018

Decision: The Committee considered the request of the firm and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.
1	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg (Pack Size 75ml) Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 250mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 62.50mg	69214.000 Number
2	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg (Pack Size 100ml) Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 250mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 62.50mg	118012.000 Number
3	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg (Pack Size 150ml) Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 250mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 62.50mg	78380.000 Number

Sl. No.	Import items	Qty.
1	Amoxycillin Trihydrate	1683.05 kg
2	CLAVULANATE POTASSIUM WITH SILICON DIOXIDE 1:1	898.660 kg
3	SILICONE DIOXIDE(SYLOID 244FP)	Not matching with Master Batch Formula
4	115CC HDPE BOTTLES 75 ML (250/62.5)	Relevant as per packing policy
5	185 CC HDPE BOTTLES 100 ML (250/62.5)	Relevant as per packing policy
6	225 CC HDPE BOTTLES 150 ML (250/62.5)	Relevant as per packing policy
7	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1	Relevant as per packing policy
8	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-21
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Arch Protection Chemicals Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/01448/AM21/DES-III
RLA F. No.	03/94/040/00195/AM21
Advance Authorization No. and Date	0310837011 dated 02.07.2020
Subject	Request of M/s Arch Protection Chemicals Pvt. Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310837011 dated 02.07.2020
Decision: The Committee considered the request of the firm and it was the firm has not furnished any technical justification in support of its request for enhancement in norms. Hence, it was decided to reject the case maintaining the status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-22
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Balaji Amines Limited, Pune
HQ F. No.	01/82/050/02238/AM19/DES-III
RLA F. No.	31/83/040/00149/AM19
Advance Authorization No. and Date	3110067274 dated 31.12.2018
Subject	Request of M/s Balaji Amines Limited, Pune for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 3110067274 dated 31.12.2018
Decision: The Committee considered the request of the firm and it was the firm has not furnished any technical justification in support of its request for enhancement in norms. Hence, it was decided to reject the case maintaining the status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-23													
Meeting No.	NC/3/MEET/Oct/202122/9													
Date	15/10/2021													
Firm's Name	M/s Balaji Amines Limited, Pune													
HQ F. No.	01/82/050/02499/AM19/DES-III													
RLA F. No.	31/83/040/00184/AM19													
Advance Authorization No. and Date	3110067338 dated 28.02.2019													
Subject	Request of M/s Balaji Amines Limited, Pune for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 3110067338 dated 28.02.2019													
Decision: The Committee considered the request of the firm and it was observed that the norms for the first import item – 1,4 Butanediol were fixed at 1.06 kg due to some typing error. Hence, the Committee decided to revise adhoc norms as under:														
<table><tr><th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr><tr><td rowspan="2">GAMMA BUTYROLACTONE</td><td rowspan="2">1 kg</td><td>1</td><td>1,4 BUTANEDIOL</td><td>1.16 kg</td></tr><tr><td>2</td><td>GBL CATAYLYST</td><td>0.001 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	GAMMA BUTYROLACTONE	1 kg	1	1,4 BUTANEDIOL	1.16 kg	2	GBL CATAYLYST	0.001 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
GAMMA BUTYROLACTONE	1 kg	1	1,4 BUTANEDIOL	1.16 kg										
		2	GBL CATAYLYST	0.001 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	A-24
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Shirdi Chemicals Pvt Ltd, Mumbai
HQ F. No.	01/82/050/01009/AM20/DES-III
RLA F. No.	03/95/040/01005/AM20
Advance Authorization No. and Date	0310834190 dated 15.01.2020
Subject	Request of M/s Shirdi Chemicals Pvt Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310834190 dated 15.01.2020

Decision: The Committee considered the request of the firm and it was observed that Import Item No. 1 – Ortho Cresol is used as a reactant and also solvent, taking into 65% recovery, it was decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
DMBPC OR 4,4-Cyclohexylidene bis 2-methylphenol OR Dimethylbisphenolcyclohexane DMBPC	1 kg	1	Ortho Cresol Cas No. 95-48-7	1.05 kg
		2	3-Mercaptopropionic Acid Minimum 99%	0.025 kg
		3	Dodecyl Benzene Sulphonic Acid Minimum 94%	0.065 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-25
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Cropnosys (india) Private Limited, Mumbai
HQ F. No.	01/82/050/00647/AM19/DES-III 01/82/050/00087/AM18/DES-III
RLA F. No.	03/94/040/00527/AM19 03/94/040/00466/AM16
Advance Authorization No. and Date	0310823957 dated 24.09.2018 0310811611 dated 03.03.2017
Subject	Request of M/s Cropnosys (india) Private Limited, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310823957 dated 24.09.2018 and 0310811611 dated 03.03.2017

Decision: The Committee considered the request of the firm and taking cue from earlier decision for same export product / import item in Meeting No. **10/AM19 dated 13.11.2018** against advance authorization No. **0310676633 dt. 24.01.2014**, it was decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Amino-3-Chloro-5-Trifluoromethyl Pyridine Minimum 98% [F1]	1 kg	1	2,3-Dichloro-5-trifluoromethyl Pyridine [DCTF]	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-26
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Jindal Drugs Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00053/AM19/DES-III
RLA F. No.	03/94/040/00727/AM18
Advance Authorization No. and Date	0310817723 dated 12.12.2017
Subject	Request of M/s Jindal Drugs Pvt. Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310817723 dated 12.12.2017
Decision: The Committee considered the request of the firm and it was decided to call for following information from the firm: (i) As per manufacturing process details, Eucalyptol Oil is crude, as such COA of import item from foreign supplier indicating % composition & % purity, impurity profile. (ii) Complete technical specification of export item indicating purity profile. (iii) Justification for 5% wastage indicating wastage at each step. (iv) Production /Consumption data for last two years duly certified by GST.	

Case No.	A-27
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Clean Science and Technology Limited, Pune (Earstwhile known as M/s Clean Science and Technology Private Limited, Pune)
HQ F. No.	01/82/MISC/Para 4.06/3/AM22/DES-III
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s Clean Science and Technology Limited, Pune (Earstwhile known as M/s Clean Science and Technology Private Limited, Pune) for fixation of norms of the export product Ascorbyl Palmitate with one of the inputs Ascorbic Acid under Para 4.06 of HBP Vol. I (2015-20)

Decision: The Committee considered the request of the firm and taking cue from earlier decision for same export product in Meeting No. 7/AM21 dated 24.12.2020 (Case No. A-63), it was decided to ratify the norms under para 4.06 of HBP Vol. I as per details below:

Export Product	Qty	Sl. No.	Import item	Qty
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	1.10 kg
		2	THIONYL CHLORIDE	0.50 kg
		3	ASCORBIC ACID	0.729 kg
		4	N,N DIMETHYL ACETAMIDE	0.67 kg
		5	METHYLENE DICHOLORIDE	0.78 kg
		6	N-BUTYL ACETATE	0.67 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-28
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Hubergroup India Private Limited, Mumbai
HQ F. No.	01/82/MISC/Para 4.06/1/AM21/DES-III
RLA F. No.	---
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s Hubergroup India Private Limited, Mumbai for fixation of norms for the export product - Vegetable Oil based Fatty Butyl Ester (having 83% Lauric Acid and 22% Normal Butanol (ITC HS Code – 29159099) under Para 4.06 of HBP Vol. I (2015-20)
Decision: The Committee considered the request of the firm and it was decided to call for following information from the firm: (i) As per the process given, mixture alongwith Normal Butanol is heated upto 120⁰ C, which is not possible, since N Butanol B.P. is below 120⁰ C. Please explain. (ii) Function of PTSA & TPP in the process of manufacturing. (iii) Justification for 7.4% wastage in simple mixing process.	

Case No.	A-29
Meeting No.	NC/3/MEET/Oct/202122/9
Date	15/10/2021
Firm's Name	M/s Solvey Specialities India Pvt. Ltd., Mumbai (Formerly known as M/s Rhodia Specialty Chemicals India)
HQ F. No.	01/82/050/00069/AM19/DES-III
RLA F. No.	03/95/040/00976/AM18
Advance Authorization No. and Date	0310819042 dated 08.02.2018
Subject	Request of M/s Solvey Specialities India Pvt. Ltd., Mumbai (Formerly known as M/s Rhodia Specialty Chemicals India) to consider its request under Para 4.06 of HBP Vol. I and to allow import item No. 2 – Ascorbic Acid

Decision: The Committee received the following request from firm and RLA, Mumbai to ratify norms under Para 4.06 of HBP Vol. I considered following points:

- (i) The firm vide e-mail dated 15.02.2021 had informed that they had submitted their application under para 4.06 of HBP Vol. I, however, RLA, Mumbai inadvertently issued subject Advance Authorization under para 4.07 of HBP Vol. I. Accordingly, the firm had requested to allow import item No. 2 – Ascorbic Acid as they had submitted their application under para 4.06 of HBP Vol. I.
- (ii) RLA, Mumbai vide letter dated 22.04.2021 has stated that they had issued Advance Authorization No. 0310819042 dated 08.02.2018 to M/s Solvay Specialities India Pvt. Ltd. (Formerly known as M/s Rhodia Specialty Chemicals India Pvt. Ltd.) instead of Para 4.06 of HBP Vol. I. Now, RLA, Mumbai has requested to review the application under para 4.06 of HBP Vol. I and on the receipt of revised norms, the redemption will be considered further.

The Committee considered the above requests and it was decided to allow import of Ascorbic Acid under Para 4.06 of HBP Vol. I. Accordingly, it was decided to ratify the norms under para 4.06 of HBP Vol. I as per details below:

Export product	Qty.	Sl. No.	Import items	Qty.
Bricorr Flow (Tetrakis (Hydroxymethyl) Phosphonium Sulphate (2 : 1) (containing min. 71.5% Bricorr 70a and 1% Ascorbic Acid)	1000.000 MT	1.	Bricorr 70a / Tolcide PS 70a	715.00 MT
		2.	Ascorbic acid	10.00 MT
Note: The above norms should be treated for Para 4.06 application only.				

RA concerned may take further necessary action as per above decision of NC.

Following export product / import items were identified for fixation of new SIONs and were placed before Norms Committee for taking a view on it:

SL. NO.	NAME OF THE EXPORT PRODUCT	QTY.	IMPORT ITEMS	QTY.	NAME OF THE FIRMS WHO ARE MANUFACTURING THE EXPORT PRODUCT
1.	CAMPBOR USP	1 kg	ALPHA PINENE	1.146 kg	CAMPBOR & ALLIED PRODUCTS LIMITED
2.	CALCIUM LACTATE GLUCONATE	1 kg	CALCIUM GLUCONATE - ORAL GRADE	0.686 kg	GLOBAL CALCIUM PRIVATE LIMITED,
			CALCIUM CARBONATE	0.310 kg	
			LACTIC ACID - ANY GRADE	0.560 kg	
3.	FERROUS LACTATE	1 kg	LACTIC ACID - ANY GRADE	1.028 kg	GLOBAL CALCIUM PRIVATE LIMITED,
4.	MAGNESIUM LACTATE	1 kg	LACTIC ACID - ANY GRADE	1.19 kg	GLOBAL CALCIUM PRIVATE LIMITED,
5.	ZINC LACTATE	1 kg	LACTIC ACID - ANY GRADE	0.990 kg	GLOBAL CALCIUM PRIVATE LIMITED,
6.	PYRIDINE 98% MIN	1 kg	ALUMINO SILICATE CATALYST	0.019 kg	JUBILANT LIFE SCIENCES LIMITED
			ETHYL ALCOHOL (DENATURED)	2.194 kg	
			PROPIONALDEHYDE	0.073 kg	
			METHANOL	1.41 kg	
7.	BETA PICOLINE	1 kg	DENATURED ETHYL ALCOHOL	1.121 kg	JUBILANT LIFE SCIENCES LIMITED
			PROPIONALDEHYDE	0.057 kg	
			METHANOL	0.76 kg	
			AMMONIA	0.82 kg	
			ALUMINO SILICATE CATALYST	0.007 kg	
8.	METHYL COBALAMIN JP (MECOBALAMIN)	1 kg	VITAMIN B12 (CYANOCOBALAMIN)	0.95 kg	SUPRIYA LIFESCIENCE LTD. MAHIMA LIFE SCIENCES PVT.LTD. MICRO ORGO-CHEM
9.	DISODIUM MAGNESIUM EDTA	1 kg	ETHYLENE DIAMINE TETRA ACETIC ACID	0.690 kg	AVA CHEMICALS PVT.LTD.
10.	COPPER EDTA	1 kg	ETHYLENE DIAMINE TETRA ACETIC ACID	0.710 kg	AVA CHEMICALS PVT.LTD.
11.	RECTOPAMINE HCL	1 kg	AMINO ACETONITRILE HCL	1.00 kg	INCHEM LABORATORIES PRIVATE LIMITED
			PHENOL	1.21 kg	
			ALUMINIUM CHLORIDE	1.717 kg	
			4-(4 - HYDROXY PHENYL) - 2 - BUTANONE	0.70 kg	

The Committee after deliberations has decided to fix a **new Standard Input Output Norms (SION) for following export product / import item:**

Export Product	Qty.	Import Item	Qty.
METHYL COBALAMIN JP (MECOBALAMIN)	1 kg	VITAMIN B12 (CYANOCOBALAMIN)	0.95 kg

Meeting ended with thanks to Chair and participants
